

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.18(MAH)/2016
CA No. 11/2016

CORAM:

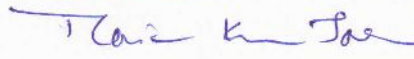
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: Mr. Haresh G. Mataliya & Ors.

V/s.
M/s. Pallavi Gems Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 56, 59, 62 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	HARESH B. JAIN	ADVOCATE	
2.	M. S. Bhardwaj	Adv. for Petitioner	

Order

C.P. No. 18/56,59,62/CLB/MAH/2016

1. Ld. Counsels from both the sides are present.
2. Rejoinder to the Reply in respect of C. A. 11 of the Petitioner is handed over to the Applicant.
3. Counsel acknowledged the receipt of the same.
4. Respondent to C.P. is directed to produce all the document in relation to C.A. 11 to NCLT.
5. In reference to C.A. 11 an adjournment is sought
6. The matter is adjourned to 05.10.2016
7. The Petitioner of C.P. 18 is directed to place the share transfer form, photo copy of page(s) 19 to 25 along-with C.A. 11 and all the originals before Bench Officer (NCLT) on or before 30.09.2016

MKS

8. Records of the Company in respect of Share Holding and any change in Shareholding to be placed before this Bench
9. Next date for hearing for C.A. 11/2016 of this matter is fixed on 05.10.2016; duly communicated to both the sides in the court.
10. C.P. 18 shall be heard thereafter.

Dated: 14.09.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)